

Bihar and West Bengal (Transfer of Territories) Act, 1956

*861. Shri P. G. Sen: Will the Minister of Home Affairs be pleased to state:

(a) whether final allotment of officers transferred under the Bihar and West Bengal (Transfer of Territories) Act, 1956 has been settled;

(b) if not, how long will it take to do it;

(c) whether it is a fact that some of the officers have been put to hardships and have applied for merger in Central Services; and

(d) if so, what has been done in the matter so far?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Final allotment of all except 132 Government servants transferred under the Bihar and West Bengal (Transfer of Territories) Act, 1956 has been settled. The case of 132 Government servants are under the consideration of the Governments of Bihar and West Bengal.

(b) The Governments of Bihar and West Bengal have been requested to finalise the pending cases by the end of December, 1959.

(c) and (d). The Government of India had received 17 representations requesting a change of allocation on general grounds which did not indicate any special hardship. No request to the Government of India has been made for being absorbed in the Central Services. Even if such a request is made it is not possible to accept it.

भारत के लोक गीत

*८६२. श्री प्रकाश बीर शास्त्री : क्या वैज्ञानिक अनुसंधान और सांस्कृतिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने भारत के लोक गीतों का संग्रह करने और उन्हें प्रकाशित

करने के सम्बन्ध में क्या प्रयत्न किये हैं ; और

(ख) क्या कुछ ऐसे लोक-गीत हैं जिनमें प्राचीन भारतीय सभ्यता और इतिहास का कुछ है ?

वैज्ञानिक अनुसंधान और सांस्कृतिक-कार्य मंत्री (श्री हुमायून् कबिर) : (क) नीचे लिखी कार्यवाई की गई है :—

(1) लोक गीतों का संग्रह, उनको रिकार्ड करना, और प्रसारित करना,

(II) लोक गीतों का प्रकाशन,

(III) जहां सम्भव है, वहां लोक गीतों का संग्रह और प्रकाशन करने वाले संगठनों को वित्तीय सहायता देना ।

(ख) जी, हां ।

Central Committee on Prohibition

*863. { Shri Ram Krishan Gupta:
Shri Supakar:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 187 on the 5th August, 1959 and state:

(a) whether the details regarding composition and functions of the Central Committee on Prohibition have since been worked out in consultation with the State Governments; and

(b) if so, what are they?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). Replies from the State Governments have been received and it is expected that the matter will be finalised shortly.